

HARYANA VIDHAN SABHA

4th SESSION

BULLETIN NO. 3

Friday, the 6th November, 2020

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Friday, the 6th November, 2020 from 10.00 A.M. to 5.50 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	12	4	-	23

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: - 11

II. CONGRATULATIONS ON THE BIRTHDAY OF THE MEMBER OF HARYANA LEGISLATIVE ASSEMBLY.

The Speaker and several Members of the House congratulated to Dr. Kamal Gupta, a Member of the Haryana Legislative Assembly on his birthday.

Dr. Kamal Gupta also thanked to all the Members of the House.

III. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

IV. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

V. RAISING THE MATTER OF NON OFFICIAL RESOLUTION

As and when the Speaker informed the House that he had received a Calling Attention Motion No. 7 given notice of by Shri Abhay Singh Chautala, M.L.A. regarding smuggling of liquor in the liquor godowns of Kharkhoda (Sonipat), Samalkha (Panipat) and Fatehabad in the State during the period of lockdown and the same has been admitted for today. He further called upon to Shri Abhay Singh Chautala to read out his notice but suddenly Dr. Raghuvir Singh Kadian, Smt. Kiran Choudhry and Shri Bhupinder Singh Hooda, Members of the Indian National Congress Party stood up their seats and raised the matter of their Non Official Resolution given by the Members of their Party regarding against the farm laws and requested the Speaker to admit it for discussion. The Speaker asked the Members that this resolution has been rejected as it had been received at that time when these farm laws were in the shape of ordinance. He further stated that an Official Resolution is also coming in this regard today and the same has been admitted for discussion. The Speaker further asked the Members of the Opposition Benches that they can also speak on this Official Resolution, but the Members of the Indian National Congress Party continuously argued with Speaker over this issue and even some Members of the Indian National Congress Party also trooped into the well of the House and interrupted the proceedings of the House. The Speaker repeatedly requested them to take their seats and after sometime they went back to their seats.

VI. NOTICE OF CALLING ATTENTION MOTIONS.

- (i) Shri Balraj Kundu, an Independent Member wanted to know the fate of his Calling Attention Motion regarding केन्द्र सरकार द्वारा कृषि क्षेत्र में जो तीन अध्यादेश पारित किए [(1) अत्यावश्यक वस्तु अधिनियम, (2) द फार्मर्स प्रोड्यूस ट्रेड एंड कॉमर्स (प्रमोशन एंड फेसिलिएशन) अध्यादेश, 2020 एफपीटीसी तथा (3) एफ.ए.पी.ए.एफ.एस. (फार्मर एम्पावरमेंट एंड प्रोटेक्शन एग्रीमेंट ऑन प्राइस इश्युरेंस एंड फार्म सर्विसज आर्डिनेंस, 2020)]. He further requested the Speaker that this issue be taken up for discussion as an assurance was given by the Speaker on 26.8.2020 that he can raise this issue in the next sitting of this Session. The Speaker informed the Member that this Calling Attention Motion has been rejected.

- (ii) Shri Aftab Ahmed, Shri Bhupinder Singh Hooda, Shri Bharat Bhushan Batra, Members of the Indian National Congress Party also wanted to know the fate of their Calling Attention Motions, which were given by their Party Members on the various important issues and requested the Speaker to admit them. The Speaker asked the Members that two Calling Attention Motions have already been admitted for today and no other Calling Attention Motion can be admitted. Hence, their Calling Attention Motions have been disallowed.

VII. WALK OUT

All the Members of the Indian National Congress Party present in the House, staged a walk out as a protest against not to admit their Non-Official-Resolution and Calling Attention Motions on the various important issues.

VIII. NOTICE OF ADJOURNMENT MOTION.

The Speaker again called upon Shri Abhay Singh Chautala, M.L.A. to read out his Calling Attention Notice regarding smuggling of liquor in the liquor godowns of Kharkhoda (Sonipat), Samalkha (Panipat) and Fatehabad in the State, which was admitted for today but he did not do so and wanted to know the fate of his Adjournment Motion against the farm laws enacted by the Central Government first. The Speaker informed the House that this Adjournment Motion is under consideration because it has been received today at 8.19 A.M. but Shri Abhay Singh Chautala was not satisfied with the Speaker and continuously argued with him over this issue. The Speaker again asked him to read out his Calling Attention Notice thereafter, he read out his notice.

IX. CALLING ATTENTION NOTICES AND STATEMENTS THEREON.

- (i) Regarding smuggling of liquor in the liquor godowns of Kharkhoda (Sonipat), Samalkha (Panipat) and Fatehabad in the State

The Speaker informed the House that he had received a Calling Attention Motion No. 7 given notice of by Shri Abhay Singh Chautala, M.L.A. regarding smuggling of liquor in the liquor godowns of Kharkhoda (Sonipat), Samalkha (Panipat) and Fatehabad in the State during the period

of lockdown and the same has been admitted. The Speaker further informed the House that he had also received a Calling Attention Motion No. 17 given notice of by Smt. Kiran Choudhry, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 7, hence, she can also ask her supplementary. The Speaker further informed the House that he had also received a Calling Attention Motion No. 38 given notice of by Shri Abhay Singh Chautala on the similar subject which has been clubbed with Calling Attention Motion No. 7, hence, he can also ask his supplementary. The Speaker further informed the House that he had also received an Adjournment Motion No.3 given notice of by Shri Surender Panwar and 7 others M.L.As (Shri Jagbir Singh Malik, Shri Bharat Bhushan Batra, Shri Shamsher Singh Gogi, Shri Aftab Ahmad, Shri Kuldeep Vats, Smt. Shakuntla Khatak and Shri Shish Pal Singh) on the similar subject, which has been converted into Calling Attention Motion No. 45 and clubbed with Calling Attention Motion No.7. Being a first signatory, Shri Surender Panwar and two others signatories can also ask their supplementaries.

He further asked Shri Abhay Singh Chautala to read out his notice and the Minister concerned to make a statement thereafter.

Shri Abhay Singh Chautala read out his notice.

The Home Minister then made a statement.

(ii) Regarding the murder of Miss Nikita Tomar, a girl student of Aggarwal College, Balabgarh.

The Speaker informed the House that he had received a Calling Attention Motion No. 48 given notice of by Shri Neeraj Sharma, M.L.A. regarding the murder of Miss Nikita Tomar, a girl student of Aggarwal College, Balabgarh and the same has been admitted for today i.e. 06.11.2020. The Speaker further informed the House that he had also received a Calling Attention Motion No. 52 given notice of by Shri Abhay Singh Chautala, M.L.A. on the similar subject, which has been clubbed with Calling Attention Motion No. 48.

He further asked Shri Neeraj Sharma to read out his notice and the Minister concerned to make a statement thereafter.

Shri Neeraj Sharma read out his notice.

The Home Minister then made a statement.

X. ANNOUNCEMENT BY THE CHIEF MINISTER.

The Chief Minister with the permission of the Speaker, announced that the Government would provide a cost rebate of 10 percent, in case Industrial plot of the HSIIDC was allotted to Scheduled Caste person or he got a plot in an auction and if he starts his project within three years.

Shri Ishwar Singh, a Member from the Jannayak Janta Party also spoke on this matter.

XI. RAISING THE VARIOUS ISSUES.

The Speaker allowed Shri Ram Kumar Gautam, M.L.A. to raise the various issues/demands. Thereafter, he raised various issues/ demands.

XII. OFFICIAL RESOLUTION

Regarding thanks to the Government of India for passing the Farm Laws.

At 1.29 P.M., the Chief Minister with the permission of the Speaker, moved the following resolution:-

“कि भारत सरकार ने संसद द्वारा पारित तीन अधिनियमों नामतः कृषक उपज व्यापार एवं वाणिज्य (संवर्धन और सरलीकरण) अधिनियम, 2020, किसान (सशक्तिकरण तथा संरक्षण) मूल्य आश्वासन और कृषि सेवा अधिनियम, 2020 तथा आवश्यक वस्तु (संशोधन), 2020 को 27 सितम्बर, 2020 को अधिसूचित किया है। पहले अधिनियम का उद्देश्य किसानों को अपनी उपज किसी भी व्यक्ति को, कहीं भी, और अपने मन-पसंद मूल्य पर बेचने का विकल्प उपलब्ध करवाना है। दूसरे अधिनियम का उद्देश्य किसान को उस समय सुरक्षा प्रदान करना है जब वह अपनी फसल को बेचने के लिए कोई अनुबन्ध करता है। तीसरा अधिनियम कृषि विपणन को सरल करता है और केवल असाधारण परिस्थितियों में भंडारण सीमा को लागू करता है। ये अधिनियम किसानों को अधिक सशक्त बनाएंगे और कृषि ढांचा मजबूत होने के साथ-साथ किसानों को बेहतर आय प्राप्त होगी। हरियाणा राज्य कृषि विकास में देश में अग्रणी है। इसलिए ये सुधार हरियाणा के किसानों के लिए बड़े अच्छे परिणाम लाएंगे। सरकार की मंशा को स्पष्ट करते हुए सरकार किसानों को पुनः आश्वासित करती है कि मंडी प्रक्रिया और न्यूनतम समर्थन मूल्य पर फसलों की खरीद सुनिश्चित रहेगी। इन अधिनियमों के माध्यम से कृषि क्षेत्र में ये ऐतिहासिक सुधार करने के लिए यह सदन भारत सरकार का धन्यवाद करता है।”

and spoke for 2 minutes.

Shri Bhupinder Singh Hooda, Leader of the Opposition also spoke for 6 minutes.

XIII. ADJOURNMENT OF THE SITTING.

As and when Shri Bhupinder Singh Hooda, Leader of the Opposition concluded his speech, the several Members of the Indian National Congress Party demanded the voting on the resolution without further discussion. The Speaker asked them that many other Members also want to participate in the discussion on this resolution hence, discussion will be taken up first but they were not satisfied and continuously argued with the Speaker over this issue and even some Members of the Indian National Congress Party trooped into the well of the House and obstructed the proceedings of the House. The Speaker repeatedly requested them to take their seats but they did not do so. There was an uproar in the House.

On finding uproar in the House, the Speaker adjourned the sitting of the House at 1.54 P.M. for 15 minutes.

(The House then adjourned at 1.54 P.M. and re-assembled at 2.09 P.M.)

When the House re-assembled, the Deputy Speaker was on the Chair and he again adjourned the sitting of the House for lunch at 2.09 P.M. for 30 minutes.

(The House then adjourned at 2.09 P.M. and re-assembled at 2.39 P.M.)

XIV. RESUMPTION OF THE DISCUSSION ON THE OFFICIAL RESOLUTION.

When the House re-assembled, the Deputy Speaker was on the Chair and he informed the House that Shri Abhe Singh Yadav, M.L.A. will resume the discussion on the Official Resolution but several Members of the Indian National Congress Party stood up their seats and again demanded the voting on the Resolution without further discussion. The Deputy Speaker asked them that if they want to give any amendment on Resolution then they can give in writing as he has not received any amendment on the Resolution. He further asked the Members to resume their seats but they did not do so and insisted their demand. In the Meantime the Speaker was on the chair. The Members of the Indian National Congress Party continuously interrupted the proceedings of House and even they came into the well of the House and started to argue with the Speaker and raising the slogans also. The Speaker repeatedly requested the Members to take their seats but they did not do so. Shri Bhupinder Singh Hooda quoted the Rule 183 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly in this regard.

The Chief Minister urged the Speaker that if any Member wants to give any amendment on the Official Resolution, he can give the same in writing and the Speaker will consider it. After some discussion, Smt. Kiran Choudhry, M.L.A. gave the amendment in writing to the Speaker and urged the Speaker to read this amendment in the House so that it could be made the part of the Proceedings of the House. The Speaker asked the Member that after the reading, it will deal on file according to the Rules and then further necessary action will be taken. Shri Bhupinder Singh Hooda and some other Members of his party were not satisfied and continuously insisted their demand for voting without discussion under Rule 183 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly. The Speaker asked the Member that they should also read Rule 184 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly and under this Rule the discussion will continue on this resolution.

XV. NAMING OF THE MEMBERS.

In spite of time and again having been asked by the Speaker to the Members to go back their seats, they did not do so. The Speaker warned them repeatedly. Finding ruckus in the House, the Speaker named S/Shri Aftab Ahmed, Amit Sihag, Balbir Singh, Bharat Bhushan Batra, Dr. Bishan Lal, Rao Chiranjeev, Rao Dan Singh, Dharam Singh Chhoker, Jagbir Singh Malik, Jaiveer Singh, Kuldeep Vats, Mamman Khan, Mewa Singh, Mohd. Ilyas, Neeraj Sharma, Pardeep Chaudhary, Dr. Raghuvir Singh Kadian, Rajinder Singh Joon, Smt. Renu Bala, Smt. Shakuntla Khatak, Smt. Shalley, Shamsher Singh Gogi, Subhash Gangoli, Surender Panwar and Varun Chaudhary and asked them to withdraw from the House.

XVI. ADJOURNMENT OF THE SITTING.

Immediately after the naming of the Members, the Speaker adjourned the sitting of the House at 3.20 P.M. for 30 minutes.

(The House then adjourned at 3.20 P.M. and re-assembled at 3.50 P.M.)

XVII. RESUMPTION OF THE DISCUSSION ON THE OFFICIAL RESOLUTION.

When the House re-assembled, the Speaker again called upon Shri Abhe Singh Yadav, M.L.A. to resume the discussion on the Official Resolution but Shri Bhupinder Singh Hooda again stood up his seat and

urged the Speaker to call back the named Members in the House and voting on the Official Resolution may be taken up without further discussion first. The Speaker asked him that let the discussion complete as many other Members want to speak on it but Shri Bhupinder Singh Hooda and Smt. Kiran Choudhry were not satisfied.

XVIII.WALK OUT

Shri Bhupinder Singh Hooda and Smt. Kiran Choudhry, Members from the Indian National Congress Party, staged a walk out as a protest against not to hold voting on the Official Resolution and not to call back the named Members of their party.

XIX. REQUEST FOR CALLING BACK THE NAMED MEMBERS.

Shri Abhay Singh Chautala, Member of the Indian National Lok Dal raised the matter regarding named Members of the Indian National Congress Party and requested the Speaker that the named Members should be called back in the House so that they could also participate in the discussion on the Official Resolution. The Speaker asked the Member that if the named Members are interested to take part in the discussion then he is ready to call back them in the House but it seems that they are not interested for the discussion on the Resolution.

XX. RESUMPTION OF THE DISCUSSION ON THE OFFICIAL RESOLUTION.

The Speaker again called upon Shri Abhe Singh Yadav, M.L.A. to resume the discussion on the Official Resolution. Thereafter-

Shri Abhe Singh Yadav, a Members of the Treasury Benches, spoke for 18 minutes.

Shri Abhay Singh Chautala, a Member of the Indian National Lok Dal, spoke for 21 minutes.

Shri Balraj Kundu, Shri Sombir Singh and Shri Randhir Singh Gollen, Independent Members, spoke for 15, 3 and 7 minutes respectively.

The Power Minister and the Agriculture Minister also spoke for 1 and 16 minutes respectively.

(The Motion was put and carried unanimously.)

XXI.WALK OUT

Shri Abhay Singh Chautala, Member from the Indian National Lok Dal, staged a walk out as a protest being not satisfied with the Official Resolution.

XXII.PAPER LAID ON THE TABLE OF THE HOUSE.

The Parliamentary Affairs Minister laid the 44th Annual Report of Haryana Tourism Corporation Limited for the year 2017-18, as required under section 395(b) of the Companies Act, 2013 on the Table of the House.

XXIII. LEGISLATIVE BUSINESS.

1. The Punjab Land Revenue (Haryana Amendment) Bill, 2020.

At 5.18 P.M, the Deputy Chief Minister introduced the Punjab Land Revenue (Haryana Amendment) Bill, 2020 and also moved-

That the Punjab Land Revenue (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Clause 2, Clause 3, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Municipal (Second Amendment) Bill, 2020.

At 5.22 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal (Second Amendment) Bill, 2020 and also moved-

That the Haryana Municipal (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2 to 4 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Haryana Municipal Corporation (Second Amendment) Bill, 2020.

At 5.24 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal Corporation (Second Amendment) Bill, 2020 and also moved-

That the Haryana Municipal Corporation (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 4 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

4. The Haryana Law Officers (Engagement) Amendment Bill, 2020.

At 5.27 P.M., the Parliamentary Affairs Minister introduced the Haryana Law Officers (Engagement) Amendment Bill, 2020 and also moved-

That the Haryana Law Officers (Engagement) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 4 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

5. The Haryana Control of Organised Crime Bill, 2020.

At 5.30 P.M., the Home Minister introduced the Haryana Control of Organised Crime Bill, 2020 and also moved-

That the Haryana Control of Organised Crime Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Sub Clause 3 of Clause 1 were put one by one and carried.

Clauses 2 to 25 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Home Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The Haryana Panchayati Raj (Second Amendment) Bill, 2020.

At 5.33 P.M., the Deputy Chief Minister introduced the Haryana Panchayati Raj (Second Amendment) Bill, 2020 and also moved-

That the Haryana Panchayati Raj (Second Amendment) Bill be taken into consideration at once.

Shri Ram Kumar, Shri Devender Singh Babli, Smt. Naina Singh Chautala and Shri Satya Parkash, Members from the Treasury Benches, spoke for 1 minute, for a while, 1 minute and for a while respectively.

Shri Dharam Pal Gonder, an Independent Member, spoke for a while.

The Minister of State for Archaeology & Museums and the Minister of State for Sports & Youth Affairs also spoke for a while and 1 minute respectively.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 8 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

7. The Haryana Accountability of Public Finances (Amendment) Bill, 2020.

At 5.42 P.M., the Parliamentary Affairs Minister introduced the Haryana Accountability of Public Finances (Amendment) Bill, 2020 and also moved-

That the Haryana Accountability of Public Finances (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 8 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

XXIV.THANKS BY THE CHIEF MINISTER.

Before the House was to adjourn sine die, the Chief Minister thanked all the Members of the House for passing 'The Haryana Panchayati Raj (Second Amendment) Bill, 2020' as through this Bill women will get adequate and equal representation in the Gram Panchayats, Panchayat Simitis and Zila Parishads. He also thanked the Speaker and Deputy Speaker for the smooth conducting of the proceedings of the House. He also thanked the Press representatives, Government Officers and Officers/Officials of Haryana Vidhan Sabha Secretariat for their cooperation during the Session.

The Deputy Speaker occupied the Chair from 11.46 A.M. to 12.31 P.M., at 2.09 P.M. for a while, from 2.39 P.M. to 2.44 P.M. and 4.28 P.M. to till the adjournment of the House.

The Sabha then adjourned sine die.

CHANDIGARH
The 6th November, 2020.

SECRETARY